

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. no. 670 of 1996.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

PRADIP KR. MITRA (MITRA)

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. C.R. Bag, counsel, with
Mr. S. Choudhury, counsel and
Ms. S. Banerjee, counsel.

For the respondents: Mr. S.P. Kar, counsel.

Heard on: 23.8.96.

Ordered on: 23.8.96.

O R D E R

M. S. Mukherjee, A. M.

1. Ld. counsel for the parties are present and we have heard them in full.

2. The petitioner has come up against the D.A. proceedings started against him vide Notice dt. 29.9.95 // 3.11.95 (Annexure-B to the petition) through which explanation has been called on certain alleged misconduct. Subsequently, through a Supplementary Petition, the petitioner prays for setting aside the Order dt. 7.6.96 (Annexure 'E' to this petition) by which a punishment was imposed against the applicant. The petitioner has challenged this Order of Penalty which was imposed against him after filing the Original Application.

3. Mr. Kar, ld. counsel, appearing for the respondents,

has not been able to file reply for which he prays for time. However, on hearing both the parties, we dispose of the petition at the present stage itself with the order that the petitioner may make appropriate appeal within 14 days from this day before the prescribed Appellate Authority

~~who shall dispose it under the normal rules. Delay in filing~~
~~Appeal earlier~~ ^{not} ~~by the respondent to~~
~~the O.A./~~ shall be ignored for counting the period of limitation.

4. The O.A. as well as the Supplementary Application filed only this day are disposed of. No costs.


(M.S. Mukherjee)

Member (A)


(A.K. Chatterjee)
Vice-Chairman.